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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 271 of 2017 in TP No. 199/397-398/NCLT/AHM/2016
C.P. No. 198/397-398/NCLT/AHM/2007

Coram: HON'BLE MR. BIKKI RAVEENDRA BABU
MEMBER (JUDICIAL)

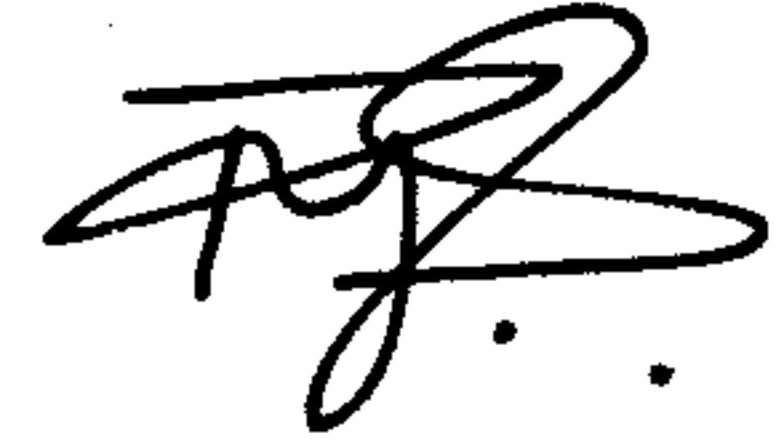
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017**

Name of the Company: Abhishek Mohan Gupta

V/s.

Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Pooja H. Bhardwaj	Lawyer.	Resp. No. 7	
2.	MR. DHRUV DEWAN MR. KOSTUBH DEVNANI MR. ARPIT GUPTA	Advocates	Petitioner/ Non-Applicant	
	Poonam Mathur Trisha Baxi for Singhi & Co.	Advocate "	Resp No. 5 & 6	 
	K. M. Shukla	Advocate	1208P3	
	Rohan Shah	Advocate	Respondent No. 2	

ORDER

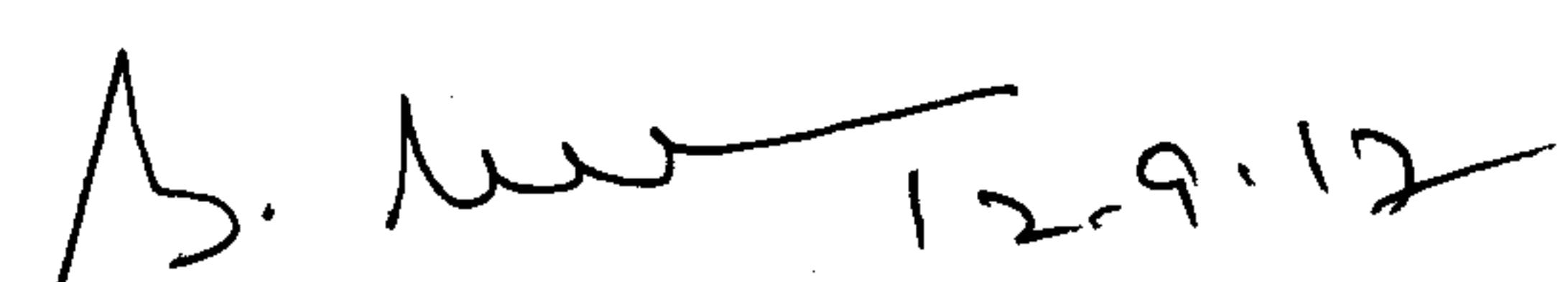
Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Kostubh Devnani with Learned Advocate Mr. Arpit Gupta present for Petitioners. Learned Advocate Mr. Rohan Shah present for Respondent no. 2. Learned Advocate Mr. Krishna Mohan Shukla present for Respondent no. 3. Learned Advocate Ms. Poonam Mathur with Learned Advocate Ms. Trisha Baxi present for Respondents no. 5 and 6. Learned Advocate Ms. Pooja Bhardwaj present for Respondent no. 7. None present for other Respondents.

Learned Advocate Ms. Pooja Bhardwaj filed Vakalatnama for Respondent no. 7.

Heard arguments of the Learned Counsel for Applicant and Learned Counsel appearing for petitioners and Learned Counsel for Respondents no. 2, 5, 6, 7 on maintainability of application. None present for Respondent no. 4.

Application is posted for orders on 18.09.2017.

List the main petition also on 18.09.2017.

 B. R. 12-9-17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of September, 2017.